

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 810 of 2020

IN THE MATTER OF:

**Ramachandra D. Choudhary
Liquidator of M/s Oasis Tradelink Ltd.**

...Appellant

Versus

Bansal Trading Company & Ors.

...Respondents

Present:

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh
Khurana and Ms. Ankita Pugalia, Advocates.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya
Srivastava and Ms. Jasleen Bindra, Advocates for R-
2&3**

With

Company Appeal (AT) (Insolvency) No. 811 of 2020

IN THE MATTER OF:

**Ramachandra D. Choudhary
Liquidator of M/s Oasis Tradelink Ltd.**

...Appellant

Versus

Shree Umiya Traders & Ors.

...Respondents

Present:

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh
Khurana and Ms. Ankita Pugalia, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Advocate for R-1.
Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya
Srivastava and Ms. Jasleen Bindra, Advocates for R-
2&3**

With

Cont'd..../

Company Appeal (AT) (Insolvency) No. 812 of 2020

IN THE MATTER OF:

**Ramachandra D. Choudhary
Liquidator of M/s Oasis Tradelink Ltd.**

...Appellant

Versus

Marshall Multiventures (I) Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana and Ms. Ankita Pugalia, Advocates.

For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3

With

Company Appeal (AT) (Insolvency) No. 815 of 2020

IN THE MATTER OF:

**Ramachandra D. Choudhary
Liquidator of M/s Oasis Tradelink Ltd.**

...Appellant

Versus

Shreenathji Enterprise & Ors

...Respondents

Present:

For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana and Ms. Ankita Pugalia, Advocates.

For Respondents: Ms. Bhavana Duhoon, Advocate for R-1.

Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3

ORDER
(Through Virtual Mode)

19.01.2021: Ms. Bhavna Duhoon, Advocate enters appearance on behalf of Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 811 of 2020 and Company Appeal (AT) (Insolvency) No. 815 of 2020. She may file reply affidavit alongwith her vakalatnama within two weeks. Ms. Ranu Purohit, Advocate representing Respondent Nos. 2 & 3 has filed reply affidavit. Rejoinder, if any, may be filed by the Appellant within four weeks.

Short written submissions, not exceeding three pages, together with compilation of relevant judgments, may also be filed by the parties alongwith their pleadings.

Respondent No. 4 is not represented even today.

Postal article containing notice directed against Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 810 of 2020 has been received back with postal endorsement 'incomplete address', while in Company Appeal (AT) (Insolvency) No. 812 of 2020, it is in transit.

Ms. Ranu Purohit, Advocate representing Respondent No. 2 & 3 submits that the particulars of Respondent No. 1 in these appeals which were available with the suspended management have already been provided to Liquidator.

Company Appeal (AT) (Insolvency) No. 810 of 2020, 811 of 2020, 812 of 2020 & 815 of 2020

In the given circumstances, the Appellant may make efforts to effect service on Respondent No. 1, on the available address or such particulars as it may be able to ascertain, through electronic mode. Dasti service and service through any other recognized mode will also be acceptable.

Post the appeal 'for admission (after notice)' on **18th February, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc